

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Excise Appeal No.76726 of 2018**

(Arising out of Order-in-Original No.02-04/Commr./2018 dated 17.01.2018 passed by Commissioner of CGST & Central Excise, Jamshedpur)

**M/s Tata Motors Ltd.**  
(Jamshedpur, Jharkhand-831010)

**Appellant**

*VERSUS*

**Commissioner of CGST & Central Excise, Jamshedpur**  
(Outer Circle Road, Bistupur, Jamshedpur-831001)

**Respondent**

**APPEARANCE :**

Ms. Payal Bharwani, Advocate for the Appellant  
Shri D.Sue, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)**

**FINAL ORDER NO.77870/2025**

DATE OF HEARING : 04 DECEMBER 2025

DATE OF DECISION : 04 DECEMBER 2025

**Per Ashok Jindal :**

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)**  
**Member (Judicial)**

**(K.Anpazhakan)**  
**Member (Technical)**